

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

10.10.2007

CP 05/2007 (OA No.222/2005) with MA 235/2007

None present for applicant.

Mr. Kunal Rawat, Counsel for respondents.

The applicant has filed this Contempt Petition against the order dated 18.10.2006 passed by this Tribunal in OA No. 222/2005. Review Petition filed against the judgement dated 18.10.2006 has also been dismissed by this Tribunal. Thereafter the matter was carried before the Hon'ble High Court by filing DB Civil Writ Petition No. 3129/2007. The matter came up for consideration before the DB of the High Court on 31.08.2007 on which date the Hon'ble High Court directed the respondents in the OA/petitioner before the High Court to reimburse an amount of Rs.1,20,000/- to the applicant. It was further observed upon the payment of Rs.1,20,000/-, the proceedings for compliance of the order dated 18.10.2006 shall not be proceeded with further.

Learned counsel for the respondents submits that in compliance of the order passed by the Hon'ble High Court, payment of Rs.1,20,000/- has been made to the applicant through Cheque No. 400894 dated 11.09.2007.

In view of what has been stated above, we are of the view that this Contempt Petition need not be kept pending. Accordingly, the same is disposed of. Notices issued to the respondents are hereby discharged.

In view of order passed in the Contempt Petition, no order is required to be passed in MA No. 235/2007, which is also accordingly disposed of.

Shukla
(J.P. SHUKLA)
MEMBER (A)

Chauhan
(M.L. CHAUHAN)
MEMBER (J)

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